NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 15

C.P. (IB)/1115(MB)2023

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **19.06.2024**

NAME OF THE PARTIES: ARISINFRA SOLUTIONS PRIVATE LIMITED

V/s

KINJAL CIVILCON LLP

Section 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Nausher Kohli, Ld. Counsel for the Petitioner present. Mr. Rohit Gupta, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for the Corporate Debtor submits that settlement talks are going on and they had made some payment also pursuant to the settlement discussion, however, the settlement has failed and they are considering a revised proposal for the acceptance of the Operational Creditor.
3. List this matter for further consideration on **27.06.2024**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

/NP/